# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 202 TO BE ANSWERED ON 01.12.2025

#### **EMPLOYMENT LINKED INCENTIVE SCHEME**

### 202. SHRI T R BAALU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has notified the qualifying norms for industries and employees to become eligible for availing of the Rs. 99,446 crores under Employment Linked Incentive (ELI) Scheme announced recently and if so, the details thereof;
- (b)whether any Pilot Project has been implemented by the Government in this regard to assess the viability and success of such a Scheme;
- (c)if so, the details thereof and if not, the basis of fixing high targets of 3.5 crores additional employment; and
- (d)the details of consultations that the Government had with Trade Unions before deciding on the ELI Scheme?

### **ANSWER**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (d): The Union Cabinet, on 1 July 2025, approved the Employment Linked Incentive (ELI) Scheme, titled the Pradhan Mantri Viksit Bharat Rojgar Yojana (PMVBRY), to promote employment generation, enhance employability, and strengthen social security across all sectors, with a particular focus on the manufacturing sector. The scheme was launched on 15<sup>th</sup> August 2025.

The Employees' Provident Fund Organisation (EPFO) is the implementing agency for the scheme. A dedicated portal (pmvbry.epfindia.gov.in) has been developed to facilitate all scheme-related processes.

Comprehensive Scheme Guidelines, outlining the eligibility criteria for incentives to both employees and employers, have been issued. The scheme and its provisions have been widely disseminated through extensive outreach efforts across the country.

To further support effective implementation, detailed Standard Operating Procedures (SOPs) and Frequently Asked Questions (FAQs) have been prepared and made available on the scheme portal for ease of understanding.

The scheme has been formulated following extensive consultations with all relevant stakeholders, including labour-intensive Ministries, Trade Unions, Industry Associations, and domain experts. The registration period under the scheme is two years.

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